

treatment of patients as has been brought out in the Hindustan Times dated July 18, 1997 in the news item captioned "Hospitals let him bleed to death";

(b) if so, whether there is any proposal to enquire into the matter and the take necessary action against the hospitals concerned so as to be a deterrent to other hospitals; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) Hon'ble Supreme Court in their judgement dated 6.5.1996 in Paschim Banga Khet Mazdoor Samity and others V/s States of West Bengal and another among other things have suggested remedial measures to ensure immediate medical attention and treatment to persons in real need, Government of NCT of Delhi have informed that Supreme Court directions have been circulated to the hospitals for strict compliance.

(b) and (c) The concerned hospitals/Nursing Homes have been asked by the Government of NCT of Delhi to explain the circumstances for not admitting the patient on the said date.

[Translation]

#### Impact of Privatisation of Medical Colleges

2410. SHRI JAGAT VIR SINGH DRONA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the process of privatisation of Medical Colleges has began qualitative differences between the candidates who got admission through competition and those who got admission through capitation fee and likely to affect the quality of medical education adversely; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) Admission in medical colleges both in Government colleges and private colleges, is regulated through a common entrance test conducted/merit list prepared by the competent authority in the respective States. The Supreme Court has prescribed 15% seats in private medical colleges of NRI/foreign students and selection for the same is done by the respective colleges on merit. Charging of capitation fee is banned by the Supreme Court.

(b) Does not arise.

#### Smuggling of Drugs

2411. SHRI JAGAT VIR SINGH DRONA : Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that Lucknow is becoming a major centre of drug smugglers in Uttar Pradesh in connivance and complicity of police and Insurance authorities and the smugglers smuggled only medicines of Multinational Companies brand as they are costlier than Indian ones and are in great demand in abroad; and

(b) if so, the action the Government propose to take to check the thefts of medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) No such report has come to notice.

(b) Does not arise.

[English]

#### M-11 Ballistic Missiles

2412. SHRI AMAR ROYPRADHAN :  
SHRI CHITTA BASU :  
SHRI R. SAMBASIVA RAO :  
SHRI SONTOSH MOHAN DEV :

Will the PRIME MINISTER be pleased to state :

(a) whether China recently denied the allegations in the US media that it had sold out M-11 ballistic missiles to Pakistan;

(b) if so, the reaction of the Government thereto?

(c) whether a high-level delegation of Chinese People's Liberation Army recently visited India; and

(d) if so, the outcome of the visit?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMLA SINHA) : (a) Yes, Sir.

(b) Government are aware of defence cooperation between China and Pakistan, including supply of military equipment and technology. Government continue to take all necessary measures to safeguard India's security.

(c) and (d) Yes, Sir. A Chinese People's Liberation Army delegation led by the Commander of the Chengdu Military Region, Lt. Gen. Liao Zilong, visited India from June

6-12, 1997. The visit was part of an ongoing process of military exchanges in the framework of confidence building measures jointly agreed upon. Such visits are aimed at improving mutual understanding.

#### MBBS EXAMS

2413. SHRI MADHAVRAO SCINDIA : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "1991 batch yet to take first MBBS exam in Salem college" appearing in the Indian Express of July 6, 1997;

(b) if so, whether the first batch of MBBS students of the Vinayage Mission's Kirupananda Variyar Medical College, Salem are still waiting to write their first year examination whereas the students admitted to the course have completed their MBBS course; and

(c) if so, the circumstances which arose such a situation and the decision or steps being taken by the Government to help this batch to complete the course?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) to (c) Yes, Sir. An application was received under the provisions of the Indian Medical Council Act, 1956 from the Secretary, Thirumuruga Kirupananda Variyar Thavathiru Sundara Swamigal Medical Educational and Charitable trust, Salem on 13.9.1995 for establishment of a new medical college in the name of Vinayaka Missions's Kirupananda Variyar Medical College at Salem. The Government, on the recommendations of the Medical Council of India, accorded permission for the establishment of above college on 4.3.1996 from the academic year 1995-96.

[Translation]

#### Production of Spurious Medicines

2414. SHRI HANSRAJ AHIR :  
SHRI NIHAL CHAND CHAUHAN :

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the large scale production of spurious medicines in the country causing several deaths;

(b) if so, the details of the companies engaged in the production of such spurious medicines for the last three years; and

(c) the action taken/proposed to be taken by the

Government against these companies?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) and (b) As per the reports available from the State Licensing Authorities during the period 1994 to 1997, one case of suspected death was reported in Kerala in the year 1994 due to administration of spurious Injection Atropine Sulphate manufactured by M/S G.K. Pharmaceuticals, Saharanpur, Uttar Pradesh. Two cases of suspected death were reported on September 12, 1996 in Village Peresanda, District Kolar in Karnataka following administration of different batches of adulterated Comsat Forte Tablets (antidiabetic) manufactured by M/S Boarhinger Mannheim (India) Limited, Thane, Maharashtra.

(c) The State Licensing Authorities of Kerala, Karnataka and Maharashtra launched prosecution against the said companies in the court of Law as per the provisions of Drugs and Cosmetics Act and Rules thereunder. The matter are subjudice.

#### Use of Indian Languages in Examinations of UPSC

2415. SHRI PAWAN DIWAN : Will the PRIME MINISTER be pleased to state :

a) whether an expert Committee has been constituted to examine the issue of reply to be given in Indian languages in the examinations conducted by the Union Public Service Commission;

b) if so, when the above Committee was constituted and the composition of the Committee; and

c) the details of the recommendations made by the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) An Expert Committee earlier constituted under the Chairmanship of Dr. Satish Chandra, ex-Chairman, UGC to review the scheme of the Civil Service Examination was also asked on May 22, 1989, to examine *inter-alia* the issue relating to introduction of the Indian languages included in the Eighth Schedule of the Constitution as medium of examinations. The Expert Committee comprised the following :

Dr. Satish Chandra	Chairman
Shri T.R. Satish Chandran	Member
Shri S.N. Mathur	Member
Dr. K. Venkata Ramiah	Member